

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 149 of 2021**

In the matter of:

Mr. Chandra Prakash Jain, Liquidator of Ardor Global Pvt. Ltd.Appellant

Vs.

Directorate of Enforcement, Department of Revenue, Ministry of FinanceRespondent

Present:

Appellant: Mr. Rajesh Srivastava, Advocate

ORDER

(Through Virtual Mode)

04.03.2021: I.A. No. 343 of 2021 has been filed by the Appellant for seeking exemption from filing certified copy of the impugned order dated 31st December, 2020. I.A. No. 343 of 2021 stands disposed off with direction to the Appellant to file the certified copy of the impugned order within one week of the same being made available to the Appellant.

The issue raised in this appeal filed by the Liquidator against dismissal of his application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 ("I&B Code" for short) by impugned order dated 31st December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Court-2 on ground of non-maintainability, is that the Adjudicating Authority failed to consider true import of Section 32A of the I&B Code'.

Contd/-.....

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on 6th April, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g